

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE**  
**NORTH DISTRICT : ROHINI COURT DELHI**

**ORDER**

SUBJECT: COMPLIANCE OF DIRECTIONS PASSED BY HON'BLE SUPREME COURT OF INDIA VIDE ORDER DATED 14.09.2022 IN "SUO MOTO WRIT PETITION(CRL.) NO. 4/2021 IN RE: POLICY STRATEGY FOR GRANT OF BAIL."

Consequent upon the directions contained in letter no. 5449-5459/DHC/GAZ-IIA/G-12/DJA/2022 dated 7<sup>th</sup> October 2022 of Hon'ble High Court of Delhi vide which it is communicated that :-

"The Hon'ble Administrative and General Supervision Committee vide its meeting held on 28.09.2022 has resolved as under :-

Courts of MM-01, MM-02, ACMM/ACMM-01, wherever available, in every district and Courts of ASJ-03 of every district except New Delhi and Shahdara districts and Court of ASJ-04 at New Delhi and Shahdara districts be nominated for the purposes of the pilot project and the said Courts are required to identify and deal with/dispose of criminal cases by resorting to the triple method of plea bargaining, compounding of offences and under the Probation of Offenders Act,1958 in terms of the directions contained in order dated 14.09.2022 passed by Hon'ble Supreme Court of India in "Suo Moto Writ Petition(Crl.) No. 4/2021 in RE : Policy strategy for grant of bail" within time frame stipulated in the order."

Accordingly, the courts of MM-01, MM-02, ACMM and ASJ-03 of North District are hereby nominated for the purpose of pilot project and to identify and deal with/dispose of criminal cases by resorting to the triple method of plea bargaining, compounding of offences and under the Probation of Offenders Act, 1958 as per order dated 14.09.2022 passed by Hon'ble Supreme Court of India in "Suo Moto Writ Petition(Crl.) No. 4/2021 in RE : Policy strategy for grant of bail" within time frame stipulated in the order.

(VIMAL KUMAR YADAV)  
PRINCIPAL DISTRICT & SESSIONS JUDGE  
NORTH DISTRICT, ROHINI COURTS

Contd.....2

33159-33198  
No. \_\_\_\_\_ /Judl./North/RC/2022

Dated: 10<sup>th</sup> October 2022

**Copy forwarded for information & necessary action to :**

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi through e-mail.
2. The Ld. Principal District & Sessions Judge, (HQ) Delhi.
3. All the criminal courts of DJS/DHJS, North District, Rohini Courts, Delhi alongwith copy of order dated 14.09.2022 passed by Hon'ble Supreme Court of India in "Suo Moto Writ Petition(Crl.) No. 4/2021 in RE : Policy strategy for grant of bail."
4. The Secretary, DLSA, North, Rohini Courts, Delhi.
5. The Chief Public Prosecutor, North-District, Rohini Courts, Delhi
6. The Director General of Prisons, Tihar Jail, Delhi.
7. The Commissioner of Police, MSO Building, Indraprashta Marg, IP Estate, Delhi
8. The Deputy Commissioner of Police (Rohini).
9. The Deputy Commissioner of Police (North-West).
10. The Deputy Commissioner of Police (Outer-North)
11. President/Hony. Secretary, Rohini Court Bar Association, Delhi.
12. AOJ/Branch In-Charge, Filling Section, Rohini Courts, Delhi.
13. Dealing Clerk, Facilitation Centre, Rohini Court, Delhi.
14. The Website, North District, Rohini Court, Delhi
- ✓ 15. The Website Committee (Hindi & English) Tis Hazari Courts, Delhi
16. PS to the undersigned.
17. Reader to the undersigned.
18. Branch In-Charge, R&I for uploading on Layers.



(VIMAL KUMAR YADAV)

PRINCIPAL DISTRICT & SESSIONS JUDGE  
NORTH DISTRICT, ROHINI COURTS



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Website  
Committee